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BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 111 of 2023 (EZ)

Pradeep Kumar SinghApplicant(s)

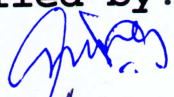
Versus

Jharkhand State Pollution Control
Board & Ors. Respondent(s)

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1.	Counter Affidavit on Behalf of Jharkhand State Pollution Control Board.	01-06
2.	Annexure-A (series): True copy of Board's Ref. Nos. B-454, B-480 dated 27.02.2024, & B-556, B-576, B-534, B-547, B-555, B-608 dated 28.02.2024	07-22

Filed by: -


Kumar Anurag Singh

Advocate

Jharkhand State Pollution
Control Board

-X-



BEFORE THE NATIONAL GREEN TRIBUNAL, KOLKATA

O. A. No. 111 of 2023 (EZ)

Pradeep Kumar Singh . . . Applicant

Versus

Jharkhand State Pollution Respondent(s)
Control Board & Ors.

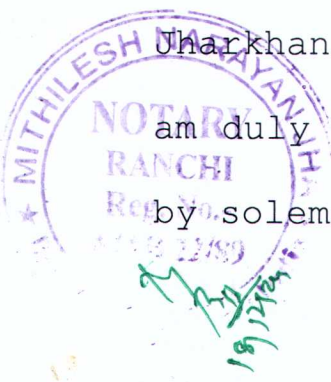
Affidavit on behalf of Jharkhand State
Pollution Control Board in compliance to the
directions of Hon'ble Tribunal contained in the
order dated 07/08/2024.

I, KUMAR MANIBHUSHAN son of Shri Lavlesh Kumar Shahi.
presently posted as the Environmental Engineer,

Jharkhand State Pollution Control Board, Ranchi and
am duly authorized to swear this affidavit and do here
by solemnly state and affirm as follows: -

Authorized under Notaries Act 1956
by Notary Rules 1956 of Govt. of
Jharkhand, Ranchi (Jharkhand)

18 DEC 2024
Ref.No. 395



- ~~8~~
1. That, at present, I am working and posted as Environmental Engineer, Jharkhand State pollution Control Board, Ranchi and as such, I am well acquainted with all the facts and circumstances of this case.
 2. That, I have gone through the order dated 07/08/2024 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata and have understood the contents therein.
 3. That, I have been authorized to swear this affidavit by the Competent Authority. Further, it is stated that I have gone through the relevant files and records in the present case.
 4. That, the instant O.A. was heard by this Hon'ble Tribunal on 07/08/2024 wherein it was directed to file affidavit stating clearly what compensation has been determined by the Jharkhand State Pollution Control Board against those Stone Miners/Crushers who were found environmentally non-compliant.

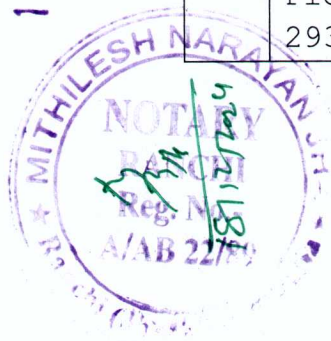
5. That, it is humbly stated and submitted that the Environmental Compensation (EC) computed by Jharkhand State Pollution Control Board against



those Stone Miners/Crushers who were found environmentally non-compliant are summarized as follows:-

Sl No.	Name of Mine/ Crusher Unit	Amount of Environment Compensation	Vide Letter No /Dated	Remarks
1.	M/s Mineral India (Stone Mines) Prop.Sri Suresh Yadav, Mouza-Gadwa, Sahebganj Plot No. 23P to30P,37P& 44	Rs.69,14,062	B-556 28.02.2024	Unit was operational for 590 days till 30.06.2021 in violation of Environmental norms
2.	M/s Hill Movement, (Stone Mines) Prop. Sri Prakash Chandra Yadav, Mouza- Harigarh, Sahebganj PlotNos.9P,10P,11P ,14P,17P	Rs.90,70,312	B-576 28.02.2024	Unit was operational for 774 days till 31.12.2021 in violation of Environmental norms
3.	M/s Vidyarthi Stone Works (Stone Mines) Prop.Sri Parmanand Pandey, Mouza- Gadwa, Sahebganj Plot No. 290,292 & 293, JB No.20	Rs.2,18,750	B-454 27.02.2024	Unit was operational for 89 days till 15.02.2020 in violation of Environmental norms
4.	M/sJai Bajrangbali Stone Works (Stone Mines) Prop.Sri Parmanand Pandey, Mouza- Gadwa, Sahebganj Plot No. 290,292 & 293, JB	Rs.70,312	B-480 27.02.2024	Unit was operational for 43 days till 31.12.2029 in violation of Environmental norms

18 DEC 2024



5.	M/s Mineral India (Stone Crusher) Prop. Sri prakash Chandra Yadav, Mouza- Gadwa, Sahebganj Plot No.26P & 27P	Rs.17,57,812	B-534 28.02.2024	Unit was operational for 75 days till 01.02.2020 in violation of Environmental norms
6.	M/s Prakash Chandra Yadav, (Stone Crusher) Prop. Sri Prakash Chandra Yadav, Mouza- Harigarh, Sahebganj PlotNos.15,16,17& 18	Rs.17,57,812	B-547 28.02.2024	Unit was operational for 75 days till 01.02.2020 in violation of Environmental norms
7.	M/s Maa Shitla Stone Works. (Stone Crusher) Prop. Sri Sanjay Ku Mouza- Gadwa, Sahebganj PlotNos.10P	Rs.1,92,03,125	B-608 28.02.2024	Unit was operational for 1229 days till 31.03.2023 in violation of Environmental norms
8.	M/s Prakash Chandra Yadav, (Stone Crusher) Prop. Sri Prakash Chandra Yadav, Mouza- Sahebganj PlotNos.10,11,14 to 17 & 18P	Rs.1,21,64,062	B-555 28.02.2024	Unit was operational for 519 days till 20.04.2021 in violation of Environmental norms
	Total Rs.	Rs.5,11,56,247		

Photocopy of letter/Ref.No. B-454,
B-480, dated 27.02.2024, & B-556,
B-576, B-534, B-547, B-555, B-608 dated

18 DEC 2024



-X-

28.02.2024 are annexed and marked

Annexure-A (Series)

6. That this Affidavit is filed bonafide and in the interest of justice.

7. That the statement made in forgoing paragraphs are true to my knowledge in annexure are true copy of its original.

Kumar Manibhushan

VERIFICATION:

Verified at Ranchi on this the day of 18 DEC 2024 December, 2024 that the averments & facts stated herein above are true and correct to my knowledge and belief and nothing material has been concealed therefrom.

Kumar Manibhushan

DEPONENT



Registered under Notaries Act 1956
Statutes Part - 1956 by Govt. of
Jharkhand Ranchi (India)

Ref.No. 395 Date 18 DEC 2024



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/183/2024/...**B-556**

Ranchi, Dated..**28/02/2024**

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Suresh Yadav
 M/s Mineral India (Stone Mines)
 Mauza - Gudwa, Dist. Sahebganj.

Sub: - Imposition of Environmental Compensation-Regarding.

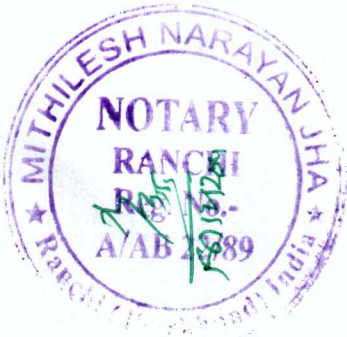
Ref: Board's Letter no. B-929 dated 12/04/2023.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **375000.00/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1613, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **590 days till dated 30/06/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **69,14,062.00/- (Rupees Sixty Nine Lakhs Fourteen Thousand Sixty Two Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-929 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.



-:2:-

Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it is, hereby, once again directed to deposit the Environmental Compensation amounting to INR **69,14,062.00/- (Rupees Sixty Nine Lakhs Fourteen Thousand Sixty Two Only)** with the Board within 15 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit and ex-parte order may be passed.

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the above mentioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. ^B556.....

Ranchi, dated 28/02/2024

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/182/2024/... B-576

Ranchi, Dated... 28/02/2024

From,

Yatindra Kumar Das,
 Member Secretary

To,

Sri Prakash Chandra Yadav
 M/s Hill Movement
 Mauza - Gudwa, PS- Sakrigali
 Dist. Sahebganj.

Sub: - Imposition of Environmental Compensation-Regarding.

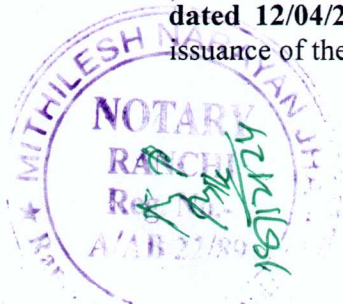
Ref: Board's Letter no. B-928 dated 12/04/2023.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR 375000.00/- (**Rupees Three Lakhs Seventy Five Thousand Only**) vide Board's Ref. No. B-1614, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for 774 days till dated 31/12/2021.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR 90,70,312.00/- (**Rupees Ninety Lakhs Seventy Thousand Three Hundred Twelve Only**).

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. B-928 dated 12/04/2023 to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.



-:2:-

Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it is, hereby, once again directed to deposit the Environmental Compensation amounting to INR **90,70,312.00/- (Rupees Ninety Lakhs Seventy Thousand Three Hundred Twelve Only)** with the Board within 15 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit and ex-parte order may be passed.

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the above mentioned amount at an earliest.

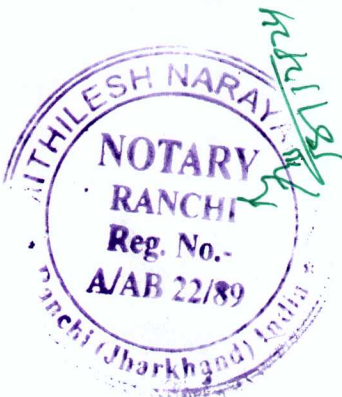
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-576

Ranchi, dated 20/02/2024

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/33/2023/..B-454

Ranchi, Dated... 27/02/2024

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Parmanand Pandey / Hari Priya Pandey,
M/s Vidyarthi Stone Works,
Mauza - Hatigarh, Plot No. 290,292 & 293, J.B. No. 20
Dist. - Sahebganj.

Sub: - Imposition of Environmental Compensation – Regarding.

Ref: Board's Letter No. B-837 dated 12/04/2023.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 2,58,000/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1544, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 917 dated 28-Feb-20**.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **89 days till dated 15/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to **INR13,90,625.00/- (Rupees Thirteen Lakhs Ninety Thousand Six Hundred and Twenty Five Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-837** dated 12/04/2023 to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, **two representations dated 10/05/2023 and 11/05/2023** was submitted by the Unit stating that the Unit was operational only for **15 days** during the above said period of **89 days (from 19/11/2019 to 15/02/2020)** and Dealers' Return which was being submitted by the Unit to **DMO office** was attached with its representation.

Chandan/EC revised/153



-2:-

Whereas, the representation submitted by the Unit along with the Dealers Return being submitted to the Mining Office was analysed and it was observed that the Unit was operational only for **14 days** during the above said period of **89 days (from 19/11/2019 to 15/02/2020)**.

Whereas, the revised Environmental Compensation against the Unit was computed for **14days** as per the recommendations in the report of the Expert Committee, as constituted by the Hon'ble NGT. The amount of Environmental Compensation for **14days** comes out to be **INR 02,18,750.00/- (Rupees Two LakhsEighteen Thousand Seven Hundred and Fifty Only)**.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation amounting to **INR02,18,750.00/- (Rupees Two LakhsEighteen Thousand Seven Hundred and Fifty Only)** is being imposed upon the Unit (which has already been submitted by the Unit).

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. **B-454..**

Ranchi, dated **27/02/2024**

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/37/2023/.B-480

Ranchi, Dated... 27/02/2024

From,

Yatindra Kumar Das,
Member Secretary.

To,

Sri Prakash Kedia,
M/s Bajrangbali Stone Works,
At - Gangopara Mako & Bedo, Barharwa,
Dist. - Sahebganj.

Sub: - Imposition of Environmental Compensation - Regarding.

Ref: Board's Letter No. B-865 dated 12/04/2023.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to **INR 3,75,000/- (Rupees Three Lakhs Seventy Five Thousand Only)** vide Board's Ref. No. **B-1596, dated 19/11/2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has received the above said amount of interim Environmental Compensation vide **DD No. 9573 dated 25-Feb-20**.

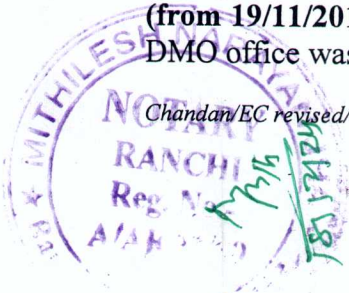
Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **43 days till dated 31/12/2019**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to **INR10,07,812.00/- (Rupees Ten Lakhs Seven Thousand Eight Hundred and Twelve Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-865** dated 12/04/2023 to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

Whereas, **two representations dated 11/05/2023 and 16/08/2023** was submitted by the Unit stating that the Unit was operational only for **03 days** during the above said period of **43 days (from 19/11/2019 to 31/12/2019)** and Dealers' Return which was being submitted by the Unit to DMO office was attached with its representation.

Chandan/EC revised/163



-2:-

Whereas, the representation submitted by the Unit along with the Dealers Return being submitted to the Mining Office was analysed and it was observed that the Unit was operational only for **03 days** during the above said period of **43 days (from 19/11/2019 to 31/12/2019)**.

Whereas, the revised Environmental Compensation against the Unit was computed for **03 days** as per the recommendations in the report of the Expert Committee, as constituted by the Hon'ble NGT. The amount of Environmental Compensation for **03 days** comes out to be **INR 70,312.00/- (Rupees Seventy Thousand Three Hundred and Twelve Only)**.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; the above said environmental compensation amounting to **INR 70,312.00/- (Rupees Seventy Thousand Three Hundred and Twelve Only)** is being imposed upon the Unit (which has already been submitted by the Unit).

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the abovementioned amount at an earliest.

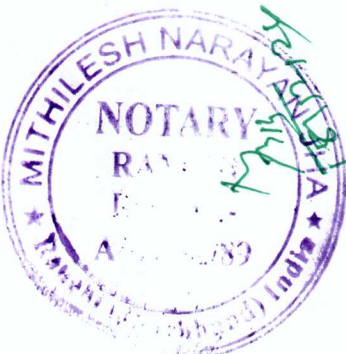
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. **B-480**.....

Ranchi, dated **27/02/2024**

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt. of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

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Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/185/2024/... B-534

Ranchi, Dated. 28/02/2024

From,

Yatindra Kumar Das,
Member Secretary

To,

Sri Suresh Yadav
M/s Mineral India (Crusher)
Mauza - Gudwa, Dist. Sahebganj.

Sub: - Imposition of Environmental Compensation-Regarding.

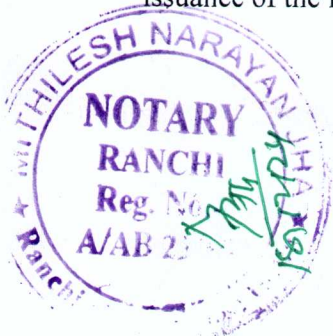
Ref: Board's Letter no. B-931 dated 12/04/2023.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR 258000.00/- (**Rupees Two Lakhs Fifty Eight Thousand Only**) vide Board's Ref. No. B-1610, dated 19.11.2019. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **75 days till dated 01/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR 17,57,812.00/- (**Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only**).

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. B-931 dated 12/04/2023 to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.



-2:-

Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it is, hereby, once again directed to deposit the Environmental Compensation amounting to INR **17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)** with the Board within 15 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit and ex-parte order may be passed.

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the above mentioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. B-534

Ranchi, dated 28/02/2024

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,
Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/186/2024/... B-547

Ranchi, Dated. 28/02/2024

From,

Yatindra Kumar Das,
Member Secretary

To,

Sri Prakash Chandra Yadav
M/s Prakash Chandra Yadav Stone Crushing
Maufa - Gudwa, Dist. Sahebganj.

Sub: - Imposition of Environmental Compensation-Regarding.

Ref: Board's Letter no. B-932 dated 12/04/2023.

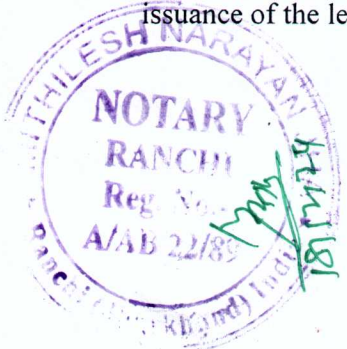
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **516000.00/- (Rupees Five Lakhs Sixteen Thousand Only)** vide Board's Ref. No. **B-1609, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

ok

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **75 days till dated 01/02/2020**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-932 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.



-:2:-

Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it is, hereby, once again directed to deposit the Environmental Compensation amounting to INR **17,57,812.00/- (Rupees Seventeen Lakhs Fifty Seven Thousand Eight Hundred Twelve Only)** with the Board within 15 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit and ex-parte order may be passed.

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the above mentioned amount at an earliest.

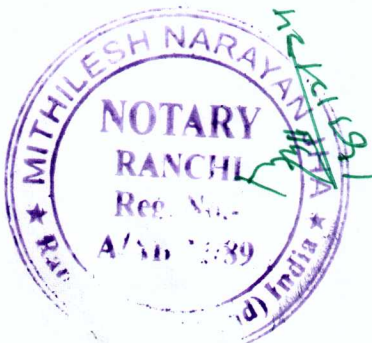
Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. **B-547**

Ranchi, dated **28/02/2024**

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/197/2024/... **B-108**

Ranchi, Dated.. **28/02/2024**

From,

Yatindra Kumar Das,
Member Secretary

To,

Sri Sanjay Kumar Yadav
M/s Maa Shetla Stone Works
Mauza - Gudwa, PS- Sakrigali
Dist. Sahebganj.

Sub: - Imposition of Environmental Compensation-Regarding.

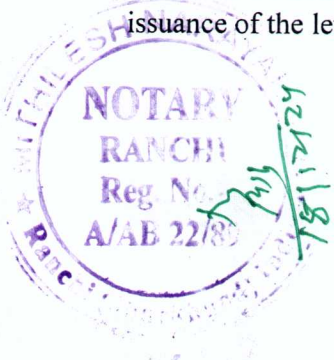
Ref: Board's Letter no. B-957 dated 12/04/2023.

Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **258000.00/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1608, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **1229 days till dated 31/03/2023**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **1,92,03,125.00/- (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-957 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.



-:2:-

Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it is, hereby, once again directed to deposit the Environmental Compensation amounting to **INR 1,92,03,125.00/- (Rupees One Crore Ninety Two Lakhs Three Thousand One Hundred Twenty Five Only)** with the Board within 15 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit and ex-parte order may be passed.

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the above mentioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. **B-608**

Ranchi, dated **28/07/2024**

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary



-X-

Amendment - A. (ser 273)



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद
JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004
Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,
Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No. PC/DMK/EC/184/2024/... B-555

Ranchi, Dated. 28/02/2024

From,

Yatindra Kumar Das,
Member Secretary

To,

Sri Prakash Chandra Yadav
M/s Prakash Chandra yadav
Mauza - Gudwa, Dist. Sahebganj.

Sub: - Imposition of Environmental Compensation-Regarding.

Ref: Board's Letter no. B-930 dated 12/04/2023.

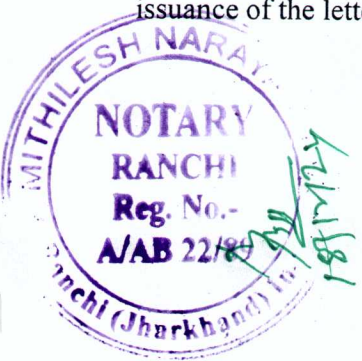
Whereas, due to the various non compliances of the Consent to Operate (CTO) and / or Environmental Clearance (EC) observed in your Unit and in light of the various directions issued by the Hon'ble NGT, Principal Bench, New Delhi in O. A. No. 23/2017/EZ, O. A. No. 776/2018 and O. A. No. 373/2019 an interim Environmental Compensation for thirty (30) days period was calculated and levied on you amounting to INR **258000.00/- (Rupees Two Lakhs Fifty Eight Thousand Only)** vide Board's Ref. No. **B-1611, dated 19.11.2019**. It was further informed that the amount of Environmental Compensation may be reduced or increased as per the time taken for compliance and you were directed to submit the Environmental Compensation. The Board has not received the above said amount of interim Environmental Compensation till date.

Whereas, it was observed by the Board that your Unit was operational in violation to the environmental norms for **519 days till dated 20/04/2021**.

Whereas, the Environmental Compensation against the Unit has been calculated in accordance with the recommendation of the Expert Committee, amounting to INR **1,21,64,062.00/- (Rupees One Crore Twenty One Lakhs Sixty Four Thousand Sixty Two Only)**.

Whereas, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it was directed vide Board's Ref. No. **B-930 dated 12/04/2023** to deposit the amount of Environmental Compensation within 30 days of issuance of the letter.

o/c



-2:-

Whereas, neither any representation nor the above said amount of Environmental Compensation has been received by the Board till date.

Now, therefore, in view of the above and by exercising the powers vested under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 and under section 31(A) of the Air (Prevention and Control of Pollution) Act, 1981; it is, hereby, once again directed to deposit the Environmental Compensation amounting to INR **1,21,64,062.00/- (Rupees One Crore Twenty One Lakhs Sixty Four Thousand Sixty Two Only)** with the Board within 15 days of issuance of this letter. In case of failure to comply, the above directions given by the Board, legal action may be initiated against the Unit and ex-parte order may be passed.

This issues with the approval of the Competent Authority.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No.

Ranchi, dated

Copy to: The Deputy Commissioner, Sahebganj for information and it is requested to initiate the needful actions for recovery of the above mentioned amount at an earliest.

Sd/-
(Yatindra Kumar Das)
Member Secretary

Memo No. **B-555**.

Ranchi, dated **28/02/2024**

Copy to: The Additional Chief Secretary, Forest, Environment and Climate Change Department, Govt of Jharkhand/The Director, Mines Directorate, Mines and Geology Department, Govt. of Jharkhand / The Regional Officer, JSPCB, Regional Office-cum- Laboratory, Dumka for information and necessary action please.

(Yatindra Kumar Das)
Member Secretary

